

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI
REGIONAL BENCH**

EXCISE APPEAL NO: 86113 OF 2016

[Arising out of Order-in- Original No: NSK-EXCUS-001-COM-007-15-16 dated 08.02.2016 passed by the Commissioner of Central Excise, Nashik]

Geo Max Plastrochem Pvt. Ltd. **... Appellant**

versus

CCE Nashik I **...Respondent**

With

EXCISE APPEAL NO: 86114 OF 2016

[Arising out of Order-in- Original No: NSK-EXCUS-001-COM-007-15-16 dated 08.02.2016 passed by the Commissioner of Central Excise, Nashik]

Asean Agritechnologies India Pvt. Ltd. **... Appellant**

versus

CCE Nashik I **...Respondent**

And

EXCISE APPEAL NO: 86116 OF 2016

[Arising out of Order-in- Original No: NSK-EXCUS-001-COM-007-15-16 dated 08.02.2016 passed by the Commissioner of Central Excise, Nashik]

Satywan B. Kashid **... Appellant**

versus

CCE Nashik I **...Respondent**

APPEARANCE:

Shri Rajesh Ostwal, Advocate for the appellant

Shri N.N. Prabhudesai, Authorised Representative for the respondent

CORAM:

HON'BLE SANJIV SRIVASTAVA, MEMBER (TECHNICAL)

HON'BLE DR. SUVENDU KUMAR PATI, MEMBER (JUDICIAL)

**FINAL ORDER NO: A/86118-86119/2021 &
A/86121 / 2021**

DATE OF HEARING: 31/03/2021
DATE OF DECISION: 31/03/2021

PER: BENCH

When the matters were called for hearing today, the Ld. advocate for the appellants submits that the appellants have opted under Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and to that effect, has also obtained the SVLDRS-4 certificate. Since the issue has already been settled under the said scheme, the appeals are accordingly dismissed as deemed withdrawn.

(Dictated and Pronounced in open court)

(Sanjiv Srivastava)
Member (Technical)

(Dr. Suvendu Kumar Pati)
Member (Judicial)

//SR